

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE

INTERIM APPLICATION NO. 30 / 2025 (W.Z.)

IN

APPEAL NO. 12 / 2025 (W.Z.)

SAMITA RAJENDRA PATIL & Anr. ...Appellants

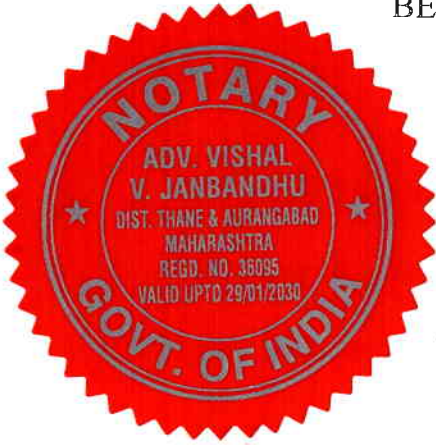
Versus

UNION OF INDIA & Ors. ...Respondents.

ADDITIONAL AFFIDAVIT IN REPLY ON
BEHALF OF ARIHANT
SUPERSTRUCTURES LTD., THE
RESPONDENT NO. 9 AND ARIHANT
AASHYIYANA PVT. LTD., THE
RESPONDENT NO. 10 ABOVENAMED:

TO,

THE HON'BLE CHAIRPERSON AND OTHER HON'BLE
MEMBERS OF THIS HON'BLE TRIBUNAL:





It is most respectfully submitted on behalf of the Respondents Nos. 9 & 10 as under:

I, NIMESH SHAH, Aged about 50 Years, the Director of Arihant Superstructures Ltd., Respondent No. 9 and the Authorized Representative of Arihant Aashiyana Pvt. Ltd., the Respondent No. 10 in the above Appeal, authorized by Board Resolution dated 03rd February, 2025, having my office at Arihant Aura, B-Wing, 25th Floor, Plot No. 13/1, TTC Industrial Area, Turbhe, Navi Mumbai, do hereby state on solemn affirmation as under:



- 1) I say that I am the authorized representative of the Respondent No. 10. I say that I am also the Director of the Respondent No. 9 and I am authorized to make this present affidavit. I say that I am personally conversant with the facts of the above matter and as such I am capable of making this affidavit recording the true and correct facts.
- 2) I say that I have filed my Affidavit in Reply dated 19th March, 2025 on behalf of the Respondents Nos. 9 & 10 opposing the above Interim Application for condonation



of delay. I say that I am making this present additional affidavit pursuant to the directions vide the Order dated 18th July, 2025 passed by this Hon'ble Tribunal in the above matter.

- 3) At the very outset, I repeat and reiterate, adhere to and confirm each and every statement and averment made by me on oath under my affidavit in reply dated 19th March, 2025 and I once again specifically deny each and every false, baseless, misconceived and concocted allegations and contentions made in the said I. A. and the Appeal, which are contrary to the true and correct facts, as if the same are once again reproduced hereunder and specifically traversed.
- 4) At the further outset, I say that neither the Applicants nor their Advocate has furnished upon me or my Advocate the alleged response received by them to their alleged application under the RTI, despite the specific direction from this Hon'ble Tribunal vide the Order dated 18th July, 2025. I therefore say that reliance, if any, sought to be placed by the Applicants on the said alleged reply under the RTI is untenable in law and the same should not be



considered as a valid or cogent ground in support of the present application.

5) Without prejudice to the above, I further say that the fact of the uploading of the impugned EC on 09th October, 2024 on the official website "Parivesh Portal" is also put on affidavit dated 16th July, 2025 by the Statutory Authority Respondent No. 3 SEIAA and as such, the alleged false grounds and contentions made by the applicants by claiming unavailability of the same on the Parivesh Portal is patently false and as such the present application deserves to be dismissed with costs.

6) Without prejudice to the above, I say that after the issuance of the EC dated 09th October, 2024 and in compliance of Condition No. XI under Head (B) "Operation Phase" which is annexed to the Paperbook at Page 46, both the Respondents Nos. 9 & 10 respectively have published the advertisement in the English Newspaper "*Free Press Journal*" publication dated 15th October, 2024 and in the Marathi Newspaper "*Nav Shakti – Marathi Free Press Journal*" publication dated 15th October, 2024 which are widely circulated in Taluka





Panvel wherein the Residential Project of the Respondent Nos. 9 & 10 is being constructed. I say that the said newspaper advertisement clearly records that the E.C. has been granted to the project of the Respondents Nos. 9 & 10 vide the Letter dated 09th October, 2024 bearing File No. SIA/MH/INFRA2/453999/2023 and bearing EC Identification No. EC24B038MH179421 and the copy of the same is also available on the website “<http://parivesh.nic.in>”. I produce on record as Annexure – “1”, the copy of the English Newspaper publication dated 15th October, 2024 of “Free Press Journal” Newspaper containing the said Advertisement published by the Respondents Nos. 9 & 10 in support of the said fact. I also produce on record as Annexure – “2” the copy of the Marathi Newspaper publication dated 15th October, 2024 of “Nav Shakti – Marathi Free Press Journal” Newspaper containing the said Advertisement published by the Respondents Nos. 9 & 10 in support of the said fact.

7) I further say that in addition to the said Newspaper publication dated 15th October, 2024, the Respondents



Nos. 9 & 10 have also furnished the copy of the E.C. and the Consent to Establish issued in favour of the Residential Project of the Respondent Nos. 9 & 10 to the Commissioner, Panvel Municipal Corporation, Taluka Panvel, under whose local municipal jurisdiction the subject project is situated, vide their Covering Letter dated 29th October, 2024. I produce on record as Annexure – “3”, the Office Copy of the Letter dated 29th October, 2024, of the Respondent No. 9 bearing the Acknowledgement of the office of the Panvel Municipal Corporation in support of the said fact.

8) I say that the Respondent Nos. 9 & 10 also regularly submit the half-yearly compliance reports to the office of the MPCB in terms of the requirements under the E.C. and the law laid down by the Hon'ble Principal Bench of this Hon'ble Tribunal vide the Judgement dated 14th March, 2013, in the case of "*Save Mon Region Federation & Anr. v/s Union of India*". I produce on record as Annexure – “4”, the copy of the Covering Letter dated 21/04/2025 of the Respondents Nos. 9 & 10 in support of the said fact.





9) I further say that simultaneously to the above compliance, the Respondent Nos. 9 & 10 immediately upon the grant of the said E.C. dated 09th October, 2024, uploaded the same on their official website being “www.asl.net.in” for the public at large to view and download the same. I say that even as on date, the said E.C. is available on the website of the Respondent Nos. 9 & 10.

10) In view of the above facts, I say that the factum of the issuance of the Environmental Clearance on 09th October, 2024, to the project of the Respondent Nos. 9 & 10 is deemed to have been communicated and brought to the notice of the Public at Large immediately when the same was uploaded on the website of the Respondent Nos. 9 & 10 or, at least, commencing from 15th October, 2024, when the same was published in the Local Newspapers. I therefore say that the fact of the issuance of the impugned E.C. dated 09th October, 2024 is deemed to have been communicated to the Appellants at least on 15th October, 2024 as required under Section 16 of the Act. In view of the above facts, the appeal ought to have been filed by the Appellants on or before 14th November,



2024 being the 30th day calculated from 15th October, 2024 being the date of the deemed communication to the appellants. I say that the above Appeal filed on 20th December, 2024, is beyond the statutory period and there is absolutely no cogent or plausible reason afforded explaining the delay of more than 72 days save and except a bald assertion that the copy of the EC was allegedly not available on the official website and the same was allegedly not advertised within the knowledge of the applicant, which reasons are patently false.

- 11) Without prejudice to the above, I further say that the Applicants have played a deliberate fraud on this Hon'ble Tribunal by making the impression that the alleged screenshots allegedly taken by the Applicant on 07th December, 2024 annexed to the Interim Application for condonation of delay are genuine and relate to file of the impugned EC dated 09th October, 2024. I specifically say that the alleged screenshot annexed to the application is patently false and does not reflect the subject **File No. "SIA/MH/INFRA2/453999/2023"** **under which the impugned EC Identification No.**



EC24B038MH179421 is issued on 09th October, 2024

to the project of the Respondents Nos. 9 & 10. I say that the correct details of the respective Proposal / File Nos. reflected on the alleged screenshot produced by the Applicants is as under:-

(i) The Proposal / File No.

“SIA/MH/INFRA2/498535/2024” at **Serial No.**

17 of the alleged Screenshot is in respect of another project being carried out at other location at Village Koyanavele, Taluka Panvel, Dist. Raigad.

(ii) The Proposal / File No.

“SIA/MH/INFRA2/500665/2024” at **Serial No.**

18 of the alleged Screenshot is in respect of another project being carried out at other location at Village Bhilavale, Taluka Khalapur, Dist. Raigad.

(iii) The Proposal / File No.

“SIA/MH/INFRA2/500676/2024” at **Serial No.**

19 of the alleged Screenshot is in respect of a ***Corrigendum filed on 11th October, 2024*** [i.e.





After issuance of the E.C. dated 09th October, 2024].

I therefore say that none of the Proposal / File Nos in the alleged screenshot produced by the Applicants has any connection to the impugned EC granted on 09th October, 2024 and the allegation that the Proposal was under consideration by the CPCB / SEAC or any other authority is absolutely false and baseless.

12) In view of the above, I once again say that the above Interim Application seeking condonation of delay is bereft of any explanation, much less plausible or genuine, for this Hon'ble Tribunal to exercise its discretion and the Applicants have miserably failed to explain the gross delay in filing of the above appeal.

13) I therefore say that the above Interim Application deserves to be rejected and consequentially the appeal being barred under limitation as provided under the Act is required to be dismissed at the threshold with heavy compensatory costs to the Respondents Nos. 9 & 10 in the interest of justice.



Pune dated this _____ day of August, 2025

Drafted & Settled by:

Miheer S. Jayakar,

Counsel for Respondents Nos. 9 & 10.

Advocate for the Resp. No. 9 & 10

For Respondent No. 9

[Director]



For Respondent No. 10

[Authorized Representative]



VERIFICATION

I, NIMESH SHAH, Aged about 50 Years, the Director of Arihant Superstructures Ltd., Respondent No. 9 AND the Authorized Representative of Arihant Aashiyana Pvt. Ltd., the Respondent No. 10 in the above Appeal, authorized by Board Resolution dated 03rd February, 2025, having my office at Arihant Aura, B-Wing, 25th Floor, Plot No. 13/1, TTC Industrial Area, Turbhe, Navi Mumbai, do hereby solemnly declare that whatever is stated hereinabove is true and correct to my own knowledge and belief and the legal submission made

hereinabove are on the information given to me which I believe the same to be true and correct.

Solemnly affirmed and declared at Navi Mumbai)

On this _____ day of August, 2025)

Identified by me;

Before me:

Advocate for the Resp. No. 9 & 10.



BEFORE ME

VISHAL VITHOBA JANBANDHU
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
Reg.No. 36095

21 AUG 2025

Document Noted & Registered At

Book No. ...1..... Sr. No. ...41.....

Date 21 AUG 2025

PUBLIC NOTICE
We, M/s. Aриhant Superstructures Ltd., hereby bring to the kind notice of general public that Environment Department, Government of Maharashtra has accorded Environmental Clearance for residential project at S.No. 43/3/2, 59/1, 60/1/2B, 35/1+2/1(2), 35/1+2/1(3), 35/1+2/1(4); Village-Ghot, Taluka-Panvel, Dist.- Raigad, vide letter dated 09th October 2024 bearing file No. SIA/MH/INFRA2/453999/2023, EC Identification No. EC24B038MH179421. The copy of the clearance letter is available at http://parivesh.nic.in.
M/s. Aриhant Superstructures Ltd.,

PUBLIC NOTICE
We, M/s. Aриhant Abode Ltd, hereby bring to the kind notice of general public that Environment Department, Government of Maharashtra has accorded Environmental Clearance for proposed "Expansion in Aриhant Aspire" at Survey No. 7/5, 14/6, 14/7, 15/1, 15/2(1) to 15/2(6), 15/3, 16, 18/1A, 18/1B, 23/3, 23/4, 24/1A, 149/1-149/5, 150/1 -150/7, Village - Palaspe, Taluka - Panvel, District - Raigad, vide letter dated 09th October 2024 bearing file No. SIA/MH/INFRA2/454562/2023, EC Identification No. EC24B039MH116183. The copy of the clearance letter is available at http://parivesh.nic.in.
M/s. Aриhant Abode Ltd.

NOTICE
Notice is hereby given that Original Share Certificate no 117, with Other Documents of my Flat No. D-21, Second floor, Om Niwas Premises Co-op Society Limited. Plot no 234 Wadala, Mumbai - 400031 in the name of Smt Madhu V Dodeja is REPORTED LOST/ MISPLACED during house shifting

मराठी मनाचा आवाज
नवशक्ति
www.navshakti.co.in

PUBLIC NOTICE
Notice is hereby given that our client, Mr. Vaibhav H. Shah, residing at 601, Sidhachal CHSL, Hanuman Road, Vile Parle (E), Mumbai - 400 057 and bearing Permanent Account Number BZZPS14789P, intends to purchase flats numbered 202, 302, 304, and 1004 from Grace Property Development Ventures, a partnership firm having its office at 006, Everest C.H.S. Ltd., 6th Floor, Hill Road, near Holy Family Hospital, Bandra (West), Mumbai - 400 050, and bearing Permanent Account Number AAHF68963H, through its representative, Mr. Parvez Sulaiman Lakdawala (bearing Aadhar Card Number 8591 9395 5713). These properties are situated in the building known as "Grace Iconic", located at Nanda Patkar Road, Vile Parle (East), Mumbai - 400 057, lying at C.T.S. number 1779/1 - 12, 1780, 1781, 1781/1, plot number 359 of village Vile Parle (E), Taluka Andheri, District - Mumbai Suburban. The aforementioned properties admeasure (carpet area) 850 sq. ft., 850 sq. ft., 760 sq. ft. and 760 sq. ft. RERA Carpet Area respectively. The developer, Grace Property Development Ventures, claims to hold a clear and marketable title to the aforementioned properties, free from all encumbrances of any nature whatsoever, save and except a home loan that amounts to Approx. Rs. 1,45,00,000/- (Rupees One Crore and Forty Five Lacs only) on Flat No. 304, where the borrower is Mrs. Hafiza Parvez Lakdawala and the sanctioning authority being Punjab National Bank (PLP Mumbai Western). Our client, Mr. Vaibhav H. Shah, now intends to purchase, transfer, assign, and convey the said flats, along with all the rights and benefits attached thereto, unto his favor. Any person or persons having any claim, right, title, interest, or objection regarding the aforesaid flats or any part thereof should make such claims known to the undersigned within 14 days from the date of publication of this notice. Any objection raised after this period shall be considered invalid and ineffective. Failing which, the transaction will be completed without any reference to such claims, and any rights or claims not asserted within this period shall be deemed irrevocably waived and abandoned. The purchaser and seller shall proceed with the execution of the transaction, and no further correspondence or claims shall be entertained from third parties post-completion.
Dated this 15th day of October 2024.
Name: Manoj V. Jain & Co. Chartered Accountants,
Address: Office No., 502 Bajaj Business Centre, Ram Man ChS Ltd., Opp., State Bank of India, Subhash Road, Vile Parle (East), Mumbai - 400 057.



HDFC BANK LTD.
Branch Address: HDFC House, Sharanpur Link Road, Nasik-422005
CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

AUCTION SALE NOTICE
(For Immovable Properties / Secured Assets on "As is Where Is", "As Is What Is", and "whatever there is" Basis)

The Authorised Officer Of Hdfc Bank Limited (Erstwhile Hdfc Limited Having Amalgamated With Hdfc Bank Limited By Virtue Of A Scheme Of Amalgamation Approved By Hon'ble Nclt-Mumbai Vide Order Dated 17th March 2023) (Hdfc) Issues Auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) Of The Security Interest (Enforcement) Rules, 2002.
Notice Is Hereby Given To The Public In General And In Particular To The Borrower (S) And Guarantor (S) Indicated In Column (A) That The Below Described Immovable Property(Ties) Described In Column (C) Mortgaged/Charged To The Secured Creditor, The Constructive / Physical Possession Of Which Has Been Taken As Described In Column (D) By The Authorised Officer Of Hdfc Secured Creditor, Will Be Sold On "As Is Where Is", "As Is What Is", And "Whatever There Is" As Per The Details Mentioned Below.
Notice Is Hereby Given To Borrower / Mortgagor(S) / Legal Heirs, Legal Representatives (Whether Known Or Unknown), Executor(S), Administrator(S), Successor(S) And Assign(S) Of The Respective Borrower(S) / Mortgagor(S) (Since Deceased), As The Case May Be, Indicated In Column (A) Under Rule 8(6) Of The Security Interest (Enforcement) Rules 2002. For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Provided In Hdfc Secured Creditor's Website I.E. www.Hdfcbank.Com Would Be Sold On "As Is Where Is", "As Is What Is", And "Whatever There Is" Basis By Holding A Public Auction Under Rule 8(5)(C) Of The Security Interest (Enforcement) Rules, 2002 Adopting "Public Auction" Method And As Per The Procedure And Subject To The Applicable Terms, Conditions And Disclaimers.

Sr. No.	Name/s of Borrower(s)/Mortgagor(s)/Guarantor(s) / Legal Heirs and Legal Representatives (whether known or unknown) Executor(s), Administrator(s), Successor(s) and Assign(s) of the respective Borrower(s)/Mortgagor(s)/Guarantor(s) (since deceased), as the case may be.	Outstanding Dues to be recovered (Secured Debt) (Rs.)	Description of the immovable property/Secured Asset. (1 Sq.Mtr. is equivalent to 10.76 Sq.Ft)	Type of Possession	Reserve Price (Rs.)	Earnest money deposit (Rs.)	Date of Auction and Time
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
1.	Mr.Ghorase Yashwant Bhika (Borrower) Mrs.Ghorase Sangita Yashwant (Co Borrower)	Rs.22,58,755/- as on 31/08/2022*	House Plot No.59/B, S.No.152/1+152/2+152/3, Colony Baliram Nagar, Street Girna Pumping Road, Village Pachora, Taluka & District Jalgaon-424201. (Admeasuring Total Plot Area 112.50 Sq. Mtrs, Built Up Area 56.25 Sq. Mtrs)	Physical	Rs.23,50,000/-*	Rs.2,35,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
2.	Mr.Sonawane Prakash Chandar (Borrower) Mrs.Sonawane Komal Prakash (Co Borrower)	Rs.27,62,175/- as on 31/07/2022*	Bungalow No.1 (South Part), Plot No.35, Out of N.P.M No. 2157, Gat No. 465/2, Village Tongaon, Sub Division Taluka Bhadgaon, District Jalgaon-424105. (Admeasuring Plot Area 89.07 Sq.Mtrs And Total Built Up Area 86.86 Sq.Mtrs)	Physical	Rs.25,50,000/-*	Rs.2,55,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
3.	Mr.Patil Jagadish Vishnu (Borrower) Mrs.Patil Bhagyashri Jagdish (Co Borrower)	Rs.25,36,366/- as on 30/06/2022*	Flat-7, 2- Floor, Swami Apartment, Plot 8, Gat No.1614, Old Shirpur Road, Village Chopda, Taluka Chopda, District Jalgaon-425107. (Admeasuring Built Up Area 40.10 Sq. Mtrs)	Physical	Rs.19,00,000/-*	Rs.1,90,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
4.	Mr.Paradhi Vinod Babu (Borrower) Mrs.Pardhi Latabai Babu (Co Borrower)	Rs.23,59,235/- as on 31/07/2022*	Row House/Block-15 B, Kalaguru Dreamcity Row-House, Plot No.1 to 99, S.No.Gat No:1322/1, Near Bhalerao Nagar, Behind Market Federation, Behind Patil Gadhni, Mauje Amalner, Tal. Amalner, Dist.Jalgaon-425401 (Admeasuring Area 63.29 Sq. Mtrs, Along with the land appurtenant Thereto)	Physical	Rs.13,50,000/-*	Rs.1,35,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
5.	Mr.Pingle Gopal Shamkant (Borrower) Mrs.Pingale Saroj Shamkant (Co Borrower)	Rs.18,29,152/- as on 31/05/2021*	Flat No 7, Floor-3*, Mohak Plaza, Plot CTS No.182, Saraf Bazar, Village Amalner, Taluka Amalner, Dist. Jalgaon 425401 (Admeasuring Built-Up Area 56.22 Sq.Mtrs)	Physical	Rs.16,25,000/-*	Rs.1,62,500/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
6.	Mr.Ingle Mohan Samadhan (Borrower) Mrs.Ingle Jotsna Mohan (Co Borrower)	Rs.27,63,116/- as on 31/07/2021*	Plot No.60, Survey No.60/4 Out of Ward No.09, Situated at Durga Housing Cooperative Society Ltd, Street Gajanan Maharaj Nagar, Manas Baug, Village Satara Shivar, Taluka Bhusawal, District Jalgaon-425201. (Admeasuring Plot Area 116.26 Sq. Mtrs Construction thereupon & having Built Up Area 50.00 Sq. Mtrs)	Physical	Rs.20,00,000/-*	Rs.2,00,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
7.	Mr.Sonawane Babulal Damu (Borrower) Mrs.Sonawane Nirmala Babulal (Co Borrower)	Rs.12,61,409/- as on 31/07/2019*	Row House-Block 2, Pari Park (Plot No.7 to 12/2), Plot 7 to 12/2, East Part, Plot No.7 to 12, S.No.344/1A, Gat No. 847/1A, Pawar Nagar, Awhane Shivar, Tal/Dist.Jalgaon- 425001. (Admeasuring Built up area 52.00 Sq. Mtrs & Construction Thereupon)	Physical	Rs.9,00,000/-*	Rs.90,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
8.	Mr.Kale Vijay Sharad (Borrower) Mrs.Kale Savita Vijay (Co Borrower)	Rs.7,24,484/- as on 31/07/2021*	House on Plot No.4 (North Part) out of Gat 374, Ashok Colony, Samrat Nagar, Taluka & Village Jamner, District Jalgaon-424206. (Admeasuring Plot Area 94.17 Sq.Mtrs and Construction Thereupon.)	Physical	Rs.7,50,000/-*	Rs.75,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
9.	Mr.More Dilip Shripat (Borrower)	Rs.1,02,426/- as on 30/11/2009*	Plot No.3, S.No.250, Gat No.448/1, Pailad, Parola Road, Dist.Jalgaon, Tal.Amalner-425401. (Admeasuring plot area 150 Sq. Mtrs)	Physical	Rs.5,00,000/-*	Rs.50,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
10.	Mr.Patil Ratan Bhimrao (Borrower) Mrs.Patil Sarla Ratan (Co Borrower)	Rs.11,20,385/- as on 31/10/2016*	Plot No.46 (North Part), S.No.41/1/2+1/1B1, Shankar Nagar Colony, Street Anturli Road, Opp.Laxmi Nakshatra Project, Village & Tal. Pachora, District Jalgaon-424201. (Admeasuring Plot Area 99.00 sq. mtrs and construction thereupon)	Physical	Rs.17,00,000/-*	Rs.1,70,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
11.	Mr.Patil Khushal Gangaram (Borrower) Mrs.Patil Swati Khushal (Co Borrower)	Rs.24,66,232/- as on 31/12/2020*	Row House-4, Plot No.4 (North Part), Gut No.1524/2, Near JDCC Bank, Colony Pimpale Road, Kasbe Amalner, Taluka Amalner, District Jalgaon-425401. (Admeasuring area 56.41 Sq. Mtrs, Ground Floor area 32.25 + First Floor area 32.25 Sq. Mtrs, Total Built Up area 64.50 Sq. Mtrs)	Physical	Rs.22,00,000/-*	Rs.2,20,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
12.	Mr.Patil Balkrishna Sharad (Borrower) Mr.Patil Sharad Sudam (Co Borrower)	Rs.10,05,809/- as on 30/04/2019*	Row House-32, B Northpart, Sai Amrai, Plot 25 to 34 (A&B), S.No.677/1, 677/2, 678, At Post Mohida, Tal. Shahada, Dist. Nandurbar-425409. (Admeasuring Area 58.80 Sq.Mtrs Or Thereabouts)	Physical	Rs.9,00,000/-*	Rs.90,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
13.	Mr.Basugade Ashish Babasaheb (Borrower) Mrs.Shinde Namrata Sarjerao (Co Borrower)	Rs.43,62,432/- as on 28/02/2023*	House on Plot No.23, Gat 277/1/1, Mauje Pimpala Shivar, Tal. & Dist.Jalgaon-425001. (Admeasuring Area 119.54 Sq. Mtrs. & Total Admeasuring Area 119.14 (As Per Old Sale Deed)	Physical	Rs.40,00,000/-*	Rs.4,00,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
14.	Mr.Kurkure Abhishek Ravindra (Borrower) Mrs. Kurkure Sangita Ravindra (Co Borrower)	Rs.9,25,343/- as on 31/05/2021*	Flat-313, 3- Floor, Vasukamal Samrudhi, Plot No.1+2+3+4, S.No.311/1A, Gaurav Nagar, Near Milk Federation, Jalgaon Taluka & District Jalgaon-425001. (Admeasuring, Built Up Area 35.313 Sq. Mtrs)	Physical	Rs.10,00,000/-*	Rs.1,00,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
15.	Mr.Bhoi Ujwal Mohan (Borrower) Mrs.Sonawane Dipali Bhagwan (Co Borrower)	Rs.17,99,830/- as on 29/02/2020*	House on Plot No.20, Gat 1055, Colony Borole Nagar 3, Street Old Dhanwadi Road, Jalgaon-425107. (Admeasuring Area 91.00 Sq.Mtrs.)	Physical	Rs.18,00,000/-*	Rs.1,80,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
16.	Mr.Pandit Anil Sadashiv (Borrower) Mrs.Pandit Kusum Sadashiv (Co Borrower)	Rs.9,27,212/- as on 05/09/2019*	Flat-01, Floor-Ground, Aditi Heights, Plot No.7, S.No.G.No. 89/2D, Annasaheb Nagar, Gujral Petrol Pump, Nimkhedhi Shivar, NH6 to Old Dhule Link Road, Village Nimkhedhi, Tal. & Dist.Jalgaon-425001. (Admeasuring Built Up Area 73.75 Sq. Mtrs)	Physical	Rs.31,90,000/-*	Rs.3,19,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
17.	Mr.Pawar Suresh Dagadu (Borrower) Mrs.Pawar Surekha Suresh (Co Borrower)	Rs.14,89,194/- as on 31/03/2019*	Grampanchayat House No.2615, Plot No.10 (Part), Gut No. 233/3, Village Shirasoli, Taluka & District Jalgaon-425002. (Admeasuring Area 99.00 Sq. Mtrs)	Physical	Rs.14,75,000/-*	Rs.1,47,500/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik
18.	Mr Ghadigaonkar Gangadhar Vasant (Borrower)	Rs.20,24,728/- as on 30/06/2017*	Flat-1105, on Floor-11th, Global Arena Bldg.3, Wing-B, S.No.44/12(2),44/13(3), 44/15(4), 45/4(5), 45/5(6), 46/8 Tivri Phata,Tivri, Village Naigaon East, Vasai-431709. (Admeasuring Plot Area 99.00 sq. mtrs and construction thereupon)	Physical	22,00,000/-*	2,20,000/-	18/11/2024 Between 3.00 pm to 5.15 pm at Hdfc Bank Ltd, Sharanpur Link Road, Nashik

*together with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation thereof.
To the best of knowledge and information of the Authorized Officer of HDFC, there are no encumbrances in respect of the above immovable properties / Secured Assets.
Date : 15/10/2024 Place : Jalgaon/Dhule/Nandurbar/Mumbai
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Pareil (West), Mumbai - 400013
Note: The sale notice is published on 15/10/2024 in Freepress Journal, Jalgaon/Dhule/Nandurbar/Mumbai Edition

TERMS & CONDITIONS OF SALE:
1. The particulars in respect of the Immovable Property / Secured Asset specified hereinabove have been stated to the best of the information and knowledge of the Authorised Officer / HDFC. 2. However, the Authorised Officer / HDFC shall not be responsible for any error, misstatement or omission in the said particulars. The Bidders are therefore requested in their own interest, to satisfy themselves with regard to the above and all other relevant details / material information pertaining to the abovementioned Immovable Property / Secured Asset, before submitting the bids. 3. Statutory dues like property taxes / cess and transfer charges, arrears of electricity dues, arrears of water charges and other charges known and unknown in respect to the secured assets being sold, shall be ascertained by the Bidder beforehand and the payment of the same shall be the responsibility of the buyer of Secured Assets. 4. Wherever applicable, it is the responsibility of buyer of Secured Assets to deduct tax at source (TDS) @ of 1% of the total sell consideration on behalf of the resident owner (seller) on the transfer of immovable property having consideration equal to Rs.50 Lacs and above and deposit the same with appropriate authority u/s 194 I/A of Income Tax Act. 5. Sale is strictly subject to the Terms, Conditions and Disclaimers stipulated in the prescribed E-Auction Bid Document, Offer Acceptance Letter, Public Notice, terms and conditions mentioned hereinabove and any other related documents. 6. The Bid Document can be collected / obtained from the Authorized Officer of HDFC having his office at HDFC House, Sharanpur Link Road, Sharanpur Nashik on any working day during office hours having its office at HDFC House, Sharanpur Link Road, Sharanpur Nashik. 7. The Bid Document will also be available at site on the respective date fixed for inspection of the Immovable Property / Secured Asset. 8. Properties / Secured Assets are available for inspection on 11th November 2024 between 3 p.m. and 5 p.m. 9. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Pratik Vyas - Telephone / Mobile Number - 9822910308. 10. Earnest Money Deposit (EMD) amount as mentioned above shall be deposited by the bidders through Demand Draft / Pay Order in Favour of HDFC Bank Ltd payable at par in sealed envelope and shall be submitted at HDFC House, Sharanpur Link Road, Sharanpur Nashik. 11. The offer amount (to be mentioned in Bid document) shall be above Reserve Price and bidders shall improve their offers in multiples of Bid incremental amount which will be decided and disclosed by the Authorised officer at the time of auction. 12. The last date of submission of bids in prescribed Bid Documents with all necessary documents and EMD in stipulated manner is 14th November 2024. 13. Incomplete Bid Documents or bids with inadequate EMD amount or bids received after the date indicated at Sr. No 12 hereinabove shall be treated as invalid. 14. Conditional offers shall also be treated as invalid. 15. The auction will be conducted on the date and time indicated in Column (G). Bids will be opened on the date and time indicated in Column (G) in the presence of the Authorised Officer. 16. The bidders or their duly authorized representatives may choose to remain present on the day and time fixed for opening the bids, inter alia, for negotiations / raising / revising / improving their respective bids / offers. 17. The Immovable Property / Secured Asset shall not be sold below the Reserve Price. 18. On sale of the property, the purchaser shall not have any claim of whatsoever nature against HDFC or its Authorised Officer. 19. It shall be at the discretion of the Authorised officer to cancel the auction proceeding for any reason and return the EMD submitted and HDFC will not entertain any claim or representation in that regard from the bidders. 20. The Authorised officer has the absolute right to accept or reject the highest and / or all Bid(s) or postpone or cancel the sale, as the case may be without assigning any reasons thereof and also to modify any of the terms and condition of this sale without prior notice. 21. The sale shall be conferred on the highest bidder subject to confirmation by Secured Creditor i.e. HDFC. 22. EMD of successful bidder shall be adjusted and for all other unsuccessful bidders, the same shall be refunded within 10 days from the date of Auction. The Earnest money deposit will not carry any interest. 23. Along with Bid Documents the Bidder(s) should also attach his/her photo identity proof such as copy of the passport, election commission card, ration card, driving license, copy of the PAN card issued by the Income Tax department etc. and the proof of residence countersigned by the bidder herself/himself. 24. The successful bidder shall be required to pay 25% of the offer amount (including the amount of EMD) immediately i.e. on the same day or not later than next working day, as the case may be (as per the amended provisions of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002) on confirmation of offer acceptance by HDFC, failing which the EMD amount remitted will stand forfeited. The balance 75% of offer amount shall be paid within 15 days of confirmation of sale by the Authorised officer. If the balance amount is not remitted within stipulated time the amount of 25% will stand forfeited as per the amended provisions of Rule 9(4) of the Security Interest (Enforcement) Rules, 2002.
CAUTION NOTE:
Prospective purchaser at large is hereby informed that HDFC and its Authorized Officer does not deal in cash transaction with respect to Immovable Property mentioned in the Auction sale notice. The name and contact details of the agency / broker, if any, authorized by HDFC to deal with sale of Immovable property can be obtained only from the office of HDFC at the address mentioned above.
Place : Jalgaon/Dhule/Nandurbar/Mumbai
Date : 15/10/2024

Authorised Officer
For HDFC BANK LTD.
sd/-
Authorised Officer

MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

Ref. no. EE/City/MSIB / e-tender / 61 / 2024-25
e-TENDER NOTICE No. 61
Executive Engineer (City) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 539, 4th floor, Griha Nirman Bhavan, BaniJra (East), Mumbai-400051 Phone Number (022) 66405484 is inviting Open / Regular e-Tender for the 10 number of works in the form of B-1 (Percentage Rate) from the Registered contractors in the corresponding appropriate class of contractor or any Govt. / Semi Govt. organization, via online e-tendering system. The detailed tender notice and Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in> Bidding documents can be loaded on the website. The tender Document sale start on dated 15.10.2024, 10.05 am to Document sale end date 22.10.2024, 5.35 pm. Corrigendum / Amendments if any could be published only on the <https://mahatenders.gov.in> website. The Competent Authority reserves the right to reject any or all the tenders without assigning any reason there of Conditional offers will not be accepted.
Sd/-
Executive Engineer (City),
M.S.I.B. Board, Mumbai
Follow us @mhadaofficial
MHADA - Leading Housing Authority in the Nation
CPRO/A/1000

DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI
Ministry of Finance, Government of India
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Mumbai - 400 005.

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
Exh.: 4
R.C. NO. 75 OF 2023 Next Date : - 18/11/2024
HDFC Bank Ltd. ...Applicant
Versus
Deviender Trehan ...Defendants
This is to notify that a sum of Rs. 15,17,674.09/- (Rupees Fifteen Lakhs Seventeen Thousand Six Hundred Seventy Four and Paise Nine only) has become due from you as per Recovery Certificate drawn up in O.A. No. 123 OF 2020 by the Hon'ble Presiding Officer, Debts Recovery Tribunal II, Mumbai. The Applicant is entitled to recover the sum of Rs. 15,17,674.09/- (Rupees Fifteen Lakhs Seventeen Thousand Six Hundred Seventy Four and Paise Nine only) together with pending lite and future interest 16.5% per annum w.e.f. 16th August 2018 till recovery from the C.D.
You are hereby directed to pay the above sum within 15 days from the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.
In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
You are hereby ordered to appear before the undersigned on 18/11/2024 at 2.30 p.m. for further proceedings.
Given under my hand and seal of the Tribunal, on this date 16/02/2024.
Sd/-
S.K. Sharma
Recovery Officer - I
DRT - 2, Mumbai

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/885/2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Exh. No : 10426
TJSB SAHAKARI BANK VS MS. CAPITOL FIBRES PRIVATE LIMITED
To,
(1) MS. CAPITOL FIBRES PRIVATE LIMITED
Plot No. C-30, Road No. 16, Wagle Estate, Thane 400604, Thane, Maharashtra - 400 604, Thane, Maharashtra.
(2) MR. KUMAR DHARAMDAS KEWALRAMANI
Plot No. C-30, Road No. 16, Wagle Estate, Thane 400604, Thane, Maharashtra - 400 604.
(3) MR. PAWAN KUMAR KEWALRAMANI
Plot No. C-30, Road No. 16, Wagle Estate, Thane 400604, Thane, Maharashtra - 400 604.
(4) MRS. PARVATI K. KEWALRAMANI
Plot No. C-30, Road No. 16, Wagle Estate, Thane 400604, Thane, Maharashtra - 400 604.
-- SUMMONS --

WHEREAS, OA/885/2024 was listed before Hon'ble Presiding Officer/Registrar on 11/07/2024.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.9,66,24,163.40 (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than those and properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 26/11/2024 at 10:30AM. failing which the application shall be heard and decided in your absence.
Given under my hand and seal of this Tribunal on this date: 05/10/2024.
Note : Strike out whichever is not applicable.
Sd/-
Signature of the Officer Authorised to issue summons.
(Sanjay Jaiswal)
REGISTRAR,
DRT-III, MUMBAI

श्रीसिद्धिविनायक गणपती मंदिर न्यास, प्रभादेवी, मुंबई - ४०००२८
 S. K. Bole Marg, Prabhadevi, Mumbai-400028 (Controlled by Govt. of Maharashtra)
 Tel: 022-2422 4438 Fax: 022-2422 1558 www.siddhivinayak.org admin@siddhivinayak.org

Nit Document

श्रीसिद्धिविनायक गणपती मंदिर न्यास, प्रभादेवी, मुंबई

बुधवार, दि. १ जानेवारी २०२५ रोजी नुन वर्षानिमित्त होणाऱ्या गर्दीचे नियोजन करण्याकरिता रांग व्यवस्थापन करण्यासाठी तात्पुरत्या स्वरूपाची मंडप व्यवस्था तसेच इतर सुविधा पुरविण्यासाठी करण्यात येणाऱ्या कामाचे कंत्राट देण्याकरिता ई-निविदा मागविण्याबाबत

ई-निविदा सूचना :

बुधवार, दि. १ जानेवारी २०२५ रोजी नुन वर्षानिमित्त होणाऱ्या गर्दीचे नियोजन करण्याकरिता रांग व्यवस्थापन करण्यासाठी तात्पुरत्या स्वरूपाची मंडप व्यवस्था तसेच इतर सुविधा पुरविण्यासाठी करण्यात येणाऱ्या कामाचे कंत्राट देण्याकरिता ई-निविदा मागविण्यात येत आहेत. ई-निविदेबाबतची सविस्तर माहिती (अटी व शर्ती) तसेच निविदा अर्ज डाऊनलोड करण्यासाठी www.mahatenders.gov.in या संकेतस्थळावर किंवा www.siddhivinayak.org या न्यासाच्या अधिकृत वेबसाईटला भेट द्यावी.

ई निविदा प्रसिध्दीचा वार व दिनांक
 - सोमवार १४ ऑक्टोबर, २०२४
 - मंगळवार २५ ऑक्टोबर, २०२४, दुपारी २.०० वा.
 - बुधवार १४ नोव्हेंबर, २०२४, दुपारी १२.०० वा.
 - शुक्रवार २९ नोव्हेंबर, २०२४, दुपारी २.०० वा.
 - शुकवार २९ नोव्हेंबर, दुपारी ३.०० वा.

निविदापूर्व बैठक दिनांक
 - बुधवार १४ नोव्हेंबर, २०२४, दुपारी १२.०० वा.
 - शुक्रवार २९ नोव्हेंबर, दुपारी ३.०० वा.

निविदा स्वीकारण्याचा अंतिम दिनांक
 - शुक्रवार २९ नोव्हेंबर, दुपारी ३.०० वा.

तांत्रिक निविदा उघडण्याचा दिनांक व वेळ
 - शुक्रवार २९ नोव्हेंबर, दुपारी ३.०० वा.

मूख्य निविदा उघडण्याचा दिनांक व वेळ
 - शुक्रवार २९ नोव्हेंबर, दुपारी ३.०० वा.

स्थळ
 - श्रीसिद्धिविनायक मंदिर, तिसरा मजला, न्यास कार्यालय.

सही/-
 (संदिप राठोड)
 उप. कार्यकारी अधिकारी

डीजीआयपीआर - २०२४-२५/४५१९

जाहीर नोटीस

तुमचा जन्मचे हयाददारे कळविण्यात येते की, गंग मीने - टेकळे, ता. व जि. पालघर येथील गट क्र. ५२ हिसा नं. १ क्षेत्र ००-२५-५० व जो.ख. ००-००-५० हयापैकी ००-०५-०० जुळे ही जमीन मिळकती श्री. विनायक रावचन नावर हयाच्या एकेमते मालकीची व कळविण्यात आली आहे. सदर मिळकती ही आमचे अशिलाना कायमस्वरूपी विकत देण्याचे ठरविले आहे. तरी सदर मिळकतीवर कोणताही व्यक्ति वा संस्थेचा कोणत्याही प्रकारचा हक्क, अधिकार, बंधन, जोड, विक्री, गहाण, लिज, पटवाना, बंधिस्त कर्जा, बोजा असल्याची सादरची नोटीस प्रसिध्द झाले पासून १४ (चौदा) दिवसांचे आत योग्य त्या लेखी कागदोपरी पुराव्यासहित खालील पत्त्यावर कळवावे. अन्यथा आपला काहीही हक्क नाही व तो असल्यास आपण सोडला आहे असे समजून व्यवहार पूर्ण करण्यात येईल याची कृपया नोंद घ्यावी. ऑफिस पत्ता : नुन विनायक अपार्टमेंट, शॉप नं.८, चंदनसर रोड, विरार (पूर्व), ता. वसई, जि. पालघर

खरीददाराचे बिकेत अं. अनिया प्रमोद पाटील (गावड) ७७४३२९९९९

The spirit of Mumbai
 is now 96 years old!

www.freepressjournal.in

जाहीर सूचना

आम्ही मे. अर्धित सुपरस्ट्रक्चर्स लिमिटेड, सर्वसाधारण जतनेस कळवू इच्छितो की महाशारट आसामाच्या पर्यावरण विभागाचे आगत्याविलेडींग सर्व्हे नं- ४३/३२, ५९/१, ६०/१/२, ३५/१-२/१(२), ३५/१-२/१(३), ३५/१-२/१(४), गुण- घोटा, तातुका- पनवेल, जि.ला- रायगड, प्रकल्पाचा टिकाव ०९ ऑक्टोबर २०२४, रोजी परा प्रमाक SIAM/HM/FNRA/2453999/2023, EC Identification No. EC24B038MH179421 अन्वये पर्यावरणाल्या एटीकोनोनुत मान्यता दिली आहे. खरद मान्यता पत्राची प्रत http://parivesh.nic.in संकेतस्थळावर उपलब्ध आहे.

मे. अर्धित सुपरस्ट्रक्चर्स लिमिटेड

जाहीर सूचना

आम्ही मे. अर्धित सुपरस्ट्रक्चर्स लिमिटेड, सर्वसाधारण जतनेस कळवू इच्छितो की महाशारट आसामाच्या पर्यावरण विभागाचे आगत्याविलेडींग सर्व्हे नं- ११०/३२, ११०/३३, ११०/३४, ११०/३५, ११०/३६, १११/२, १११/३, १११/४, १११/५, १११/६, १११/७, १११/८, १११/९, १११/१०, १११/११, १११/१२, १११/१३, १११/१४, १११/१५, १११/१६, १११/१७, १११/१८, १११/१९, १११/२०, १११/२१, १११/२२, १११/२३, १११/२४, १११/२५, १११/२६, १११/२७, १११/२८, १११/२९, १११/३०, १११/३१, १११/३२, १११/३३, १११/३४, १११/३५, १११/३६, १११/३७, १११/३८, १११/३९, १११/४०, १११/४१, १११/४२, १११/४३, १११/४४, १११/४५, १११/४६, १११/४७, १११/४८, १११/४९, १११/५०, १११/५१, १११/५२, १११/५३, १११/५४, १११/५५, १११/५६, १११/५७, १११/५८, १११/५९, १११/६०, १११/६१, १११/६२, १११/६३, १११/६४, १११/६५, १११/६६, १११/६७, १११/६८, १११/६९, १११/७०, १११/७१, १११/७२, १११/७३, १११/७४, १११/७५, १११/७६, १११/७७, १११/७८, १११/७९, १११/८०, १११/८१, १११/८२, १११/८३, १११/८४, १११/८५, १११/८६, १११/८७, १११/८८, १११/८९, १११/९०, १११/९१, १११/९२, १११/९३, १११/९४, १११/९५, १११/९६, १११/९७, १११/९८, १११/९९, १११/१००, १११/१०१, १११/१०२, १११/१०३, १११/१०४, १११/१०५, १११/१०६, १११/१०७, १११/१०८, १११/१०९, १११/११०, १११/१११, १११/११२, १११/११३, १११/११४, १११/११५, १११/११६, १११/११७, १११/११८, १११/११९, १११/१२०, १११/१२१, १११/१२२, १११/१२३, १११/१२४, १११/१२५, १११/१२६, १११/१२७, १११/१२८, १११/१२९, १११/१३०, १११/१३१, १११/१३२, १११/१३३, १११/१३४, १११/१३५, १११/१३६, १११/१३७, १११/१३८, १११/१३९, १११/१४०, १११/१४१, १११/१४२, १११/१४३, १११/१४४, १११/१४५, १११/१४६, १११/१४७, १११/१४८, १११/१४९, १११/१५०, १११/१५१, १११/१५२, १११/१५३, १११/१५४, १११/१५५, १११/१५६, १११/१५७, १११/१५८, १११/१५९, १११/१६०, १११/१६१, १११/१६२, १११/१६३, १११/१६४, १११/१६५, १११/१६६, १११/१६७, १११/१६८, १११/१६९, १११/१७०, १११/१७१, १११/१७२, १११/१७३, १११/१७४, १११/१७५, १११/१७६, १११/१७७, १११/१७८, १११/१७९, १११/१८०, १११/१८१, १११/१८२, १११/१८३, १११/१८४, १११/१८५, १११/१८६, १११/१८७, १११/१८८, १११/१८९, १११/१९०, १११/१९१, १११/१९२, १११/१९३, १११/१९४, १११/१९५, १११/१९६, १११/१९७, १११/१९८, १११/१९९, १११/२००, १११/२०१, १११/२०२, १११/२०३, १११/२०४, १११/२०५, १११/२०६, १११/२०७, १११/२०८, १११/२०९, १११/२१०, १११/२११, १११/२१२, १११/२१३, १११/२१४, १११/२१५, १११/२१६, १११/२१७, १११/२१८, १११/२१९, १११/२२०, १११/२२१, १११/२२२, १११/२२३, १११/२२४, १११/२२५, १११/२२६, १११/२२७, १११/२२८, १११/२२९, १११/२३०, १११/२३१, १११/२३२, १११/२३३, १११/२३४, १११/२३५, १११/२३६, १११/२३७, १११/२३८, १११/२३९, १११/२४०, १११/२४१, १११/२४२, १११/२४३, १११/२४४, १११/२४५, १११/२४६, १११/२४७, १११/२४८, १११/२४९, १११/२५०, १११/२५१, १११/२५२, १११/२५३, १११/२५४, १११/२५५, १११/२५६, १११/२५७, १११/२५८, १११/२५९, १११/२६०, १११/२६१, १११/२६२, १११/२६३, १११/२६४, १११/२६५, १११/२६६, १११/२६७, १११/२६८, १११/२६९, १११/२७०, १११/२७१, १११/२७२, १११/२७३, १११/२७४, १११/२७५, १११/२७६, १११/२७७, १११/२७८, १११/२७९, १११/२८०, १११/२८१, १११/२८२, १११/२८३, १११/२८४, १११/२८५, १११/२८६, १११/२८७, १११/२८८, १११/२८९, १११/२९०, १११/२९१, १११/२९२, १११/२९३, १११/२९४, १११/२९५, १११/२९६, १११/२९७, १११/२९८, १११/२९९, १११/३००, १११/३०१, १११/३०२, १११/३०३, १११/३०४, १११/३०५, १११/३०६, १११/३०७, १११/३०८, १११/३०९, १११/३१०, १११/३११, १११/३१२, १११/३१३, १११/३१४, १११/३१५, १११/३१६, १११/३१७, १११/३१८, १११/३१९, १११/३२०, १११/३२१, १११/३२२, १११/३२३, १११/३२४, १११/३२५, १११/३२६, १११/३२७, १११/३२८, १११/३२९, १११/३३०, १११/३३१, १११/३३२, १११/३३३, १११/३३४, १११/३३५, १११/३३६, १११/३३७, १११/३३८, १११/३३९, १११/३४०, १११/३४१, १११/३४२, १११/३४३, १११/३४४, १११/३४५, १११/३४६, १११/३४७, १११/३४८, १११/३४९, १११/३५०, १११/३५१, १११/३५२, १११/३५३, १११/३५४, १११/३५५, १११/३५६, १११/३५७, १११/३५८, १११/३५९, १११/३६०, १११/३६१, १११/३६२, १११/३६३, १११/३६४, १११/३६५, १११/३६६, १११/३६७, १११/३६८, १११/३६९, १११/३७०, १११/३७१, १११/३७२, १११/३७३, १११/३७४, १११/३७५, १११/३७६, १११/३७७, १११/३७८, १११/३७९, १११/३८०, १११/३८१, १११/३८२, १११/३८३, १११/३८४, १११/३८५, १११/३८६, १११/३८७, १११/३८८, १११/३८९, १११/३९०, १११/३९१, १११/३९२, १११/३९३, १११/३९४, १११/३९५, १११/३९६, १११/३९७, १११/३९८, १११/३९९, १११/४००, १११/४०१, १११/४०२, १११/४०३, १११/४०४, १११/४०५, १११/४०६, १११/४०७, १११/४०८, १११/४०९, १११/४१०, १११/४११, १११/४१२, १११/४१३, १११/४१४, १११/४१५, १११/४१६, १११/४१७, १११/४१८, १११/४१९, १११/४२०, १११/४२१, १११/४२२, १११/४२३, १११/४२४, १११/४२५, १११/४२६, १११/४२७, १११/४२८, १११/४२९, १११/४३०, १११/४३१, १११/४३२, १११/४३३, १११/४३४, १११/४३५, १११/४३६, १११/४३७, १११/४३८, १११/४३९, १११/४४०, १११/४४१, १११/४४२, १११/४४३, १११/४४४, १११/४४५, १११/४४६, १११/४४७, १११/४४८, १११/४४९, १११/४५०, १११/४५१, १११/४५२, १११/४५३, १११/४५४, १११/४५५, १११/४५६, १११/४५७, १११/४५८, १११/४५९, १११/४६०, १११/४६१, १११/४६२, १११/४६३, १११/४६४, १११/४६५, १११/४६६, १११/४६७, १११/४६८, १११/४६९, १११/४७०, १११/४७१, १११/४७२, १११/४७३, १११/४७४, १११/४७५, १११/४७६, १११/४७७, १११/४७८, १११/४७९, १११/४८०, १११/४८१, १११/४८२, १११/४८३, १११/४८४, १११/४८५, १११/४८६, १११/४८७, १११/४८८, १११/४८९, १११/४९०, १११/४९१, १११/४९२, १११/४९३, १११/४९४, १११/४९५, १११/४९६, १११/४९७, १११/४९८, १११/४९९, १११/५००, १११/५०१, १११/५०२, १११/५०३, १११/५०४, १११/५०५, १११/५०६, १११/५०७, १११/५०८, १११/५०९, १११/५१०, १११/५११, १११/५१२, १११/५१३, १११/५१४, १११/५१५, १११/५१६, १११/५१७, १११/५१८, १११/५१९, १११/५२०, १११/५२१, १११/५२२, १११/५२३, १११/५२४, १११/५२५, १११/५२६, १११/५२७, १११/५२८, १११/५२९, १११/५३०, १११/५३१, १११/५३२, १११/५३३, १११/५३४, १११/५३५, १११/५३६, १११/५३७, १११/५३८, १११/५३९, १११/५४०, १११/५४१, १११/५४२, १११/५४३, १११/५४४, १११/५४५, १११/५४६, १११/५४७, १११/५४८, १११/५४९, १११/५५०, १११/५५१, १११/५५२, १११/५५३, १११/५५४, १११/५५५, १११/५५६, १११/५५७, १११/५५८, १११/५५९, १११/५६०, १११/५६१, १११/५६२, १११/५६३, १११/५६४, १११/५६५, १११/५६६, १११/५६७, १११/५६८, १११/५६९, १११/५७०, १११/५७१, १११/५७२, १११/५७३, १११/५७४, १११/५७५, १११/५७६, १११/५७७, १११/५७८, १११/५७९, १११/५८०, १११/५८१, १११/५८२, १११/५८३, १११/५८४, १११/५८५, १११/५८६, १११/५८७, १११/५८८, १११/५८९, १११/५९०, १११/५९१, १११/५९२, १११/५९३, १११/५९४, १११/५९५, १११/५९६, १११/५९७, १११/५९८, १११/५९९, १११/६००, १११/६०१, १११/६०२, १११/६०३, १११/६०४, १११/६०५, १११/६०६, १११/६०७, १११/६०८, १११/६०९, १११/६१०, १११/६११, १११/६१२, १११/६१३, १११/६१४, १११/६१५, १११/६१६, १११/६१७, १११/६१८, १११/६१९, १११/६२०, १११/६२१, १११/६२२, १११/६२३, १११/६२४, १११/६२५, १११/६२६, १११/६२७, १११/६२८, १११/६२९, १११/६३०, १११/६३१, १११/६३२, १११/६३३, १११/६३४, १११/६३५, १११/६३६, १११/६३७, १११/६३८, १११/६३९, १११/६४०, १११/६४१, १११/६४२, १११/६४३, १११/६४४, १११/६४५, १११/६४६, १११/६४७, १११/६४८, १११/६४९, १११/६५०, १११/६५१, १११/६५२, १११/६५३, १११/६५४, १११/६५५, १११/६५६, १११/६५७, १११/६५८, १११/६५९, १११/६६०, १११/६६१, १११/६६२, १११/६६३, १११/६६४, १११/६६५, १११/६६६, १११/६६७, १११/६६८, १११/६६९, १११/६७०, १११/६७१, १११/६७२, १११/६७३, १११/६७४, १११/६७५, १११/६७६,



CONTINUING STABILITY

ARIHANT
SUPERSTRUCTURES LTD.
CONTINUING STABILITY

Dated: 29/10/2024.

To,
The Commissioner,
Building Permission Department,
Panvel City Municipal Corporation,
Panvel – 410206.

Sub: Regarding Submission of Environmental Clearance and Consent to Establish Document for proposed Residential buildings on plot bearing Survey No. 43/3/2, 59/1 & Others, Village – Ghot, Taluka – Panvel, District – Raigad

Respected Sir/ Madam,

With reference to above subject, we submitted Environmental Clearance and Consent to Establish Copy for your record & filling.

Thanking You.

Yours faithfully,
For, M/s. Arihant Superstructures Ltd.

**Authorised Signatory**

Attaching 1) copy of Environment clearance
2) copy of consent to Establish.

लेखनिक
शिवक-जावक
नवेल शहर महानगरपालिका,
पनवेल - रायगड.

29/10/2024



CONTINUING STABILITY

ARIHANT
SUPERSTRUCTURES LTD.
CONTINUING STABILITY

To,
The Director,
Ministry of Environment, Forests & Climate Change.
Regional Office, West Central Zone,
New Secretarial Building, East wing, Civil Lane,
Near Old VCA stadium, Nagpur - 440001.

Date: 21/04/2025

Subject : Submission of Half Yearly Post Environment Clearance Compliance Report for the period of January 2025 – June 2025 for “Arihant Adarsh” Proposed Residential Project at S. No.43/3/2, 59/1 60/1/2B, 35/1+2/1(2), 35/1+2/1(3), 35/1+2/1(4); Village - Ghot, Taluka - panvel, Dist - Raigad by M/s. Arihant Superstructures Ltd..

Reference : Environment Clearance letter No. SIA/MH/RA2/453999/2023 Dated 09.10.2024.

With reference to above mention subject, we would like to inform you that we have been accorded the environmental clearance for our Residential project from SEIAA Maharashtra, on 09.10.2024. We hereby submit six monthly monitoring report for the period ended (January – June 2025) for and residential project.

Hope the above are in line with your requirement and kindly acknowledge the receipt.

Thanking you,

Yours faithfully,

M/s. Arihant Superstructures Ltd.

(Authorized Signatory)

CC: **Principal Secretary, Environment Department.**
Member Secretary, MPCB.



29.05.2025
महाराष्ट्र प्रदूषण नियंत्रण मंडळ
कल्पतरु पॉईंट, २ रा मजला, सायन सर्कल,
सिनेप्लिनेट समोर, हावेल (पूर्व),
मुंबई - ४०० ०२२.
फोन :- ०२२०९०७३० / ०२२०९०७३५.
website : www.mpcb.gov.in